BENCH-II

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P (IB). No. 312/KB/2017

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th September 2017, 10.30 A.M.

Name	of the Company	Alpha Redios -Versus- Viaan Industries Ltd.	Term transport than the	eyen, I b.J.
Under Section		9 IBC		
SI. No.	Representa	nation of Authorized tive (IN CAPITAL TTERS)	Appearing on behalf of	Signature with date

1. Mayank Kakrania, Advocate

2. Prantik Garai, Advocate

for frances (state operational Cresitor)

Advocate 11.9.17 11.09.2017 - C.P. (IB) No. 312 / KB / 2017 - Alpha Redios - Versus- Viaan

Industries Ltd.

ORDER

Ld. Lawyers on behalf the Operational Creditor are present.

Corporate Debtor on getting notice has appeared through his Lawyer and

admitted his liability. Corporate Debtor issued 5 post dated cheques of Rs. 4 lacs

in 4 numbers and another one is of Rs. 2 lacs, total amounting to Rs. 18 lacs.

Each cheque containing the date i.e. 30th day of each month starting from

September onwards. Hence, the petitioner has prayed for some time. Heard,

prayer is allowed.

The petitioner has submitted the photostat copy of the post dated cheques

issued by Corporate Debtor, which is kept in record.

Fixed on 09.10.2017.

(MANORAMA KUMARI) MEMBER (J)